

LIR No.3745/16  
Sh. Amar Singh vs. M/s Bloom Public School

17.06.2020

Present: None for the parties.

The matter is fixed for hearing final arguments.

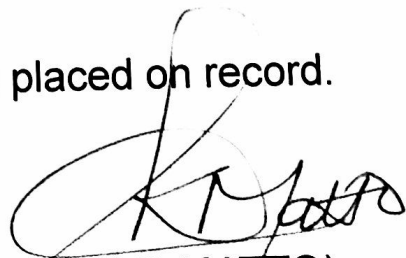
Today, no one has appeared on behalf of any of the parties in view of spreading of pandemic Covid 19.

Earlier, it was told to the court that workman has already moved an application in the Labour Office for transfer of present case to some other court.

Matter is ordered to be listed on 16.07.2020 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LIR No.7019/16

Harkesh Singh vs. M/s G4S Cash Services India Pvt. Ltd.

17.06.2020

Present: None for the parties.

The matter is fixed for today for consideration on the application of the LR's of the workman.

Today, on calling of the case, no one has appeared in view of spreading of pandemic of Covid 19.

Since, the mobile phone numbers of ARs of both the parties are not available on the record, so, the matter is ordered to be listed on 16.07.2020 for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LIR No.3740/16  
Virender Singh Hooda vs. M/s G4S Cash Services India Pvt.  
Ltd.

17.06.2020

Present: None for the parties.

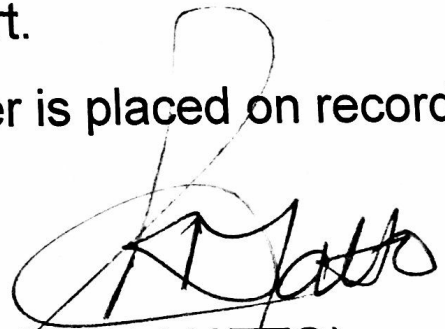
The matter is fixed for today for final arguments.

Today, on calling of the case, no one has appeared in view of spreading of pandemic of Covid 19.

Since, the mobile phone numbers of ARs of both the parties are not available on the record, so, the matter is ordered to be listed on 16.07.2020 for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LIR No.1771/16

Sanjeet Kumar Tanwar vs. M/s G4S Cash Services India Pvt. Ltd.

17.06.2020

Present: None for the parties.

The matter is fixed for today for final arguments.

Today, on calling of the case, no one has appeared in view of spreading of pandemic of Covid 19.

Since, the mobile phone numbers of ARs of both the parties are not available on the record, so, the matter is ordered to be listed on 16.07.2020 for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LIR No.5188/16

Ved Prakash vs. M/s G4S Cash Services India Pvt. Ltd.

17.06.2020

Present: None for the parties.

The matter is fixed for today for final arguments.

Today, on calling of the case, no one has appeared in view of spreading of pandemic of Covid 19.

Since, the mobile phone numbers of ARs of both the parties are not available on the record, so, the matter is ordered to be listed on 16.07.2020 for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LIR No.5196/16

Vijay Pal vs. M/s G4S Cash Services India Pvt. Ltd.

17.06.2020

Present: None for the parties.

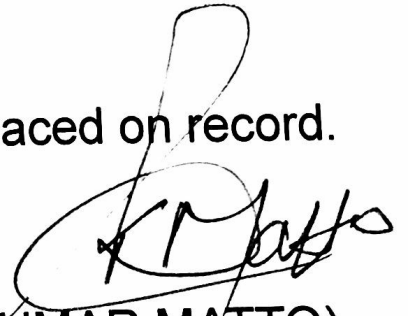
The matter is fixed for today for final arguments.

Today, on calling of the case, no one has appeared in view of spreading of pandemic of Covid 19.

Since, the mobile phone numbers of ARs of both the parties are not available on the record, so, the matter is ordered to be listed on 16.07.2020 for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LID No.456/16

Deepak Sharma vs. M/s G4S Cash Services India Pvt. Ltd.

17.06.2020

Present: None for the parties.

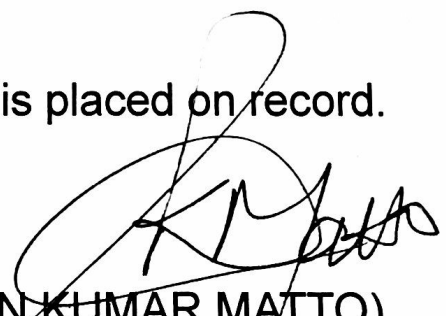
The matter is fixed for today for final arguments.

Today, on calling of the case, no one has appeared in view of spreading of pandemic of Covid 19.

Since, the mobile phone numbers of ARs of both the parties are not available on the record, so, the matter is ordered to be listed on 16.07.2020 for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LIR No. 3420/17  
Shiv Nath Singh Yadav vs. Gaurav Enterprises & Ors.

17.06.2020

Present: None for the parties.

The matter is fixed for today for filing rejoinder and also for framing of issues.

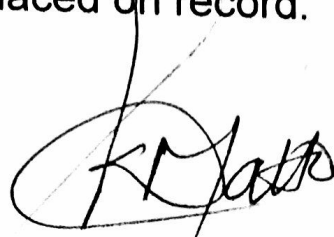
Today, no one has appeared on behalf of any of the parties in view of spreading of the covid 19.

No rejoinder has been filed.

So, the matter stands adjourned for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020



LID No. 337/19

Chhatti Lal vs. M/s Relaxo Footwears Ltd. & Anr.

17.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

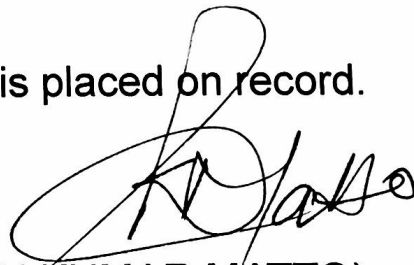
But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Since, the mobile phone number of the AR of the workman is not available on record.

So, the matter is ordered to be listed for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LID No. 339/19

Sanoj Kurmi vs. M/s Relaxo Footwears Ltd. & Anr.

17.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.


But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Since, the mobile phone number of the AR of the workman is not available on record.

So, the matter is ordered to be listed for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LID No. 340/19

Nand Kishore vs. M/s Relaxo Footwears Ltd. & Anr.

17.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

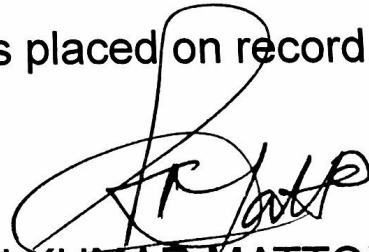
But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Since, the mobile phone number of the AR of the workman is not available on record.

So, the matter is ordered to be listed for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADDC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LID No. 341/19

Yogender Thakur vs. M/s Relaxo Footwears Ltd. & Anr.

17.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Since, the mobile phone number of the AR of the workman is not available on record.

So, the matter is ordered to be listed for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LID No. 342/19

Kamlesh Kumar vs. M/s Relaxo Footwears Ltd. & Anr.

17.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Since, the mobile phone number of the AR of the workman is not available on record.

So, the matter is ordered to be listed for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LID No. 343/19

Gopal vs. M/s Relaxo Footwears Ltd. & Anr.

17.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

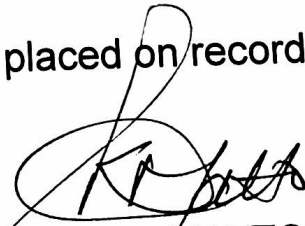
But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Since, the mobile phone number of the AR of the workman is not available on record.

So, the matter is ordered to be listed for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LID No. 344/19

Sunil Shah vs. M/s Relaxo Footwears Ltd. & Anr.

17.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

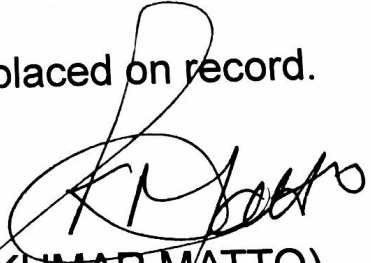
But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Since, the mobile phone number of the AR of the workman is not available on record.

So, the matter is ordered to be listed for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020

LID No. 346/19  
Shashi vs. M/s Relaxo Footwears Ltd. & Anr.

17.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

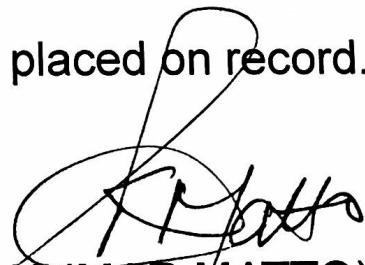
But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Since, the mobile phone number of the AR of the workman is not available on record.

So, the matter is ordered to be listed for the same purpose on 16.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
17.06.2020



**LIR No. 2646/16**

**Surjit Kumar vs M/s Prime Cable Industries**

17.06.2020

Present: None for the parties.

The matter is already fixed for 01.07.2020 (i.e. enblock date). File is taken up today and the matter is preponed for 23.06.2020 for passing final order.

As the phone number of AR for the management is already there on record and the phone number of the AR of the workman is traced out by the Ahlmad of this court from the file of another case, so, the notices to the ARs of the parties through whatsapp are ordered to be issued for 23.06.2020 at 4:00 PM for participating in the proceedings through video conference.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

The signed (hard) copy of the order is placed on record.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**17.06.2020.**

**LIR No. 2818/16**

**Brij Kishore vs Time Cable Verma**

17.06.2020.

Present:- None for the parties.

The matter is already fixed for 08.07.2020 (i.e. enblock date). File is taken up today and the matter is preponed for 23.06.2020 for further arguments.

As the phone number of AR for the management is already there on record and the phone number of the AR of the workman is traced out by the Ahlmad of this court from the file of another case, so, the notices to the ARs of the parties through whatsapp are ordered to be issued for 23.06.2020 at 12:00 noon for hearing further arguments through video conference.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

The signed (hard) copy of the order is placed on record.

  
**(PAWAN KUMAR MATTO)**

**PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
17.06.2020.**